

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CONTEMPT PETITION NO.060/00118/2019

IN

ORIGINAL APPLICATION NO.060/00586/2018

DATED THIS THE 22ND DAY OF MARCH, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Prashant Kumar Sinha
S/o Sh. Chandra Bhushan Sinha,
aged 39 years,
R/o B-404, Sushma Elite Cross,
Old Ambala Road, Zirakpur,
presently working as Manager (Technical)
in the office of National Highways Authority of India,
Panchkula (Group A).

....Petitioner

(By Advocate Shri Yogesh Putney – through video conference)

Vs.

1. Dr. C. Chandramouli, IAS,
Secretary to Government of India,
Ministry of Personnel,
Public Grievances and Pension,
Department of Personnel & Training,
North Block, Central Secretariat, New Delhi-110001.

2. Shri Nagendra Nath Sinha, IAS, Chairman
National Highways Authority of India,
G-5 & 6, Sector-10, Dwarka, New Delhi-110075

3. Shri Asheesh Sharma, IAS, Member (Admn.),
National Highways Authority of India,
G-5 & 6, Sector-10, Dwarka, New Delhi-110075,

4. Shri Ajay Mishra, General Manager (Admn. HR),
National Highways Authority of India,
G-5 & 6, Sector-10, Dwarka, New Delhi-110075Respondents

(By Advocate Shri Vinod K. Arya – through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Vinod K. Arya, learned counsel for the respondents, submitted that the order dated 01.05.2019 passed by this Tribunal in OA No. 060/00586/2018 has been stayed by the Hon'ble High Court of Punjab and Haryana by way of an order dated 17.03.2021 passed in Writ Petition No. 1596/2021.

2. The fact as stated by Shri Arya has not been disputed by Shri Yogesh Putney, learned counsel for the petitioner.

3. In view of the above, the Contempt Petition is disposed of with liberty to the petitioner to get it revived in the eventuality of dismissal of the Writ Petition or if the stay order dated 17.03.2021 is vacated on a subsequent date.

4. Rule of the Court is discharged.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/